# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

### LOK SABHA UNSTARRED QUESTION NO.796

TO BE ANSWERED ON 21st July, 2016

#### **VEHICULAR POLLUTION**

796. SHRI M. K. RAGHAVAN: SHRIMATI K. MARAGATHAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken several measures to reduce vehicular pollution across the country, including in the National Capital Region, if so, the details thereof;
- (b) whether the Government proposes to convert diesel vehicles particularly taxis to electric ones, if so, the details thereof;
- (c) whether the Government has carried out any study on the vehicular pollution in the country, if so, the details thereof;
- (d) the other sources of pollution emanating in the transport sector other than vehicles; and
- (e) the steps taken to ensure pollution free vehicles or BS VI standards in vehicles in the country?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

### (SHRI P. RADHAKRISHNAN)

(a) To reduce vehicular pollution across the country, Government has taken proactive steps to promote environment friendly vehicles which are innovative, ushering in

proactive use of natural resources. Bharat Stage IV Fuel Norms have been applicable since the year 2010 in Delhi and NCR and certain cities. The set norms have been mandated in phase wise manners across the country. The Government has notified G.S.R. 643(E), dated 19/08/2015 for introduction of BS- IV fuel throughout the country by the year 2017. Furthermore, steps have been taken by notifying alternate fuels like ethanol, biogas, electric hybrid etc, by amending the Central Motor Vehicle Rules.

(b) to (d) To promote use of electric hybrid vehicles in Delhi, Department of Heavy Industry has notified S.O. 830 E dated 25th March, 2015 notifying the scheme for Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India – FAME. Subsequently, Ministry of Road Transport & Highways has notified two notifications i.e. G.S.R. 364 (E) dated 28th May, 2014 for retro fitment of hybrid electric system kit to in-use vehicles and S.O. 1013 (E) dated 15th April, 2015 which specifies the type approval procedure of electric hybrid vehicles. G.S.R. no. 629(E) dated 24.06.2016 have been notified for Retrofitment of hybrid electric vehicles

(e)Yes Madam. Government has issued draft notification number G.S.R. 187(E) dated 19<sup>th</sup> February 2016, mandating mass emission standard for BS-VI throughout the country w.e.f. 1<sup>st</sup> April 2020 to bring down emission.

\*\*\*\*